

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

22.

IA 2636(MB)2024 IN
C.P. (IB)/550(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.07.2024**

NAME OF THE PARTIES:

Stresses Assets Stabilization Fund

Vs

B. D Agarwal

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Vishesh Katra, Ld. Counsel for the Financial Creditor present. Mr. Sumit Parekh, Ld. Counsel for the Resolution Professional present. Mr. Aru Prakash, Ld. Counsel for the Respondent present.
2. Counsel for the Personal Guarantor submits that the report is not received. RP is directed to serve a copy of the report to the personal guarantor. Counsel for the Personal Guarantor is directed to file reply within a period two weeks.
3. List this matter for hearing on **18.09.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)